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**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

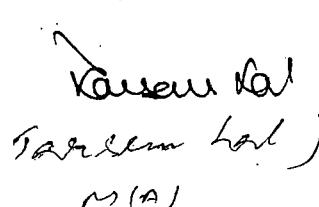
APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>16.08.2007</u></p> <p><u>OA No.277/2007</u></p> <p>Mr. P.N. Jatti, Counsel for applicant.</p> <p>On the request of the learned counsel for the applicant, list it on 10.09.2007.</p> <p> (KULDIP SINGH) VICE CHAIRMAN</p> <p>AHQ</p> <p><u>16/9/07</u> Mr. P.N. Jatti, counsel for applicant Heard the learned counsel for the applicant. The case stands disposed of by a separate order.</p> <p> (Tarseem Lal) m(A)</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 10th day of September, 2007

ORIGINAL APPLICATION NO.277/2007

CORAM :

HON'BLE MR.TARSEM LAL, ADMINISITRATIVE MEMBER

Yogesh Kumar Verma
S/o Shri Rajesh Verma,
R/o Plot No.4, Panchwati Colony,
Krishnapuri Rakdi,
Jaipur.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through
Secretary to the Govt.,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi.
2. Chief Post Master General,
Rajasthan Circle,
Jaipur.
3. Senior Superintendent,
Railway Mail Service,
Jaipur Division,
Opp.Radio Station, M.I.Road,
Jaipur.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

PER HON'BLE MR.TARSEM LAL

Applicant, Mr. Yogesh Kumar Verma, has filed this OA for giving direction to the respondents to provide him appointment on compassionate grounds.

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2. Late Shri Rajesh Kumar Verma, father of the applicant, was a permanent employee in the Department of Posts and was working in the Railway Mail Service, Jaipur Division, and expired on 4.8.2006. Copy of the death certificate is enclosed as Ann.A/2. The deceased left a family consisting of his widow, one married daughter, two unmarried sons and one unmarried daughter.

3. After the death of Shri R.K.Verma his widow, Smt. Shanti Devi, applied for appointment of Mr.Yogesh Kumar, son of the deceased, to provide appointment on compassionate grounds. The application was filed on 22.8.2006 and a considerable period has been elapsed but no response has been received so far. Aggrieved by the above, this OA has been filed by the applicant praying for the relief as given in para one above.

4. The learned counsel for the applicant has been heard and he submitted all the arguments given in his OA and made me to traverse through various documents. He pleaded that the family has been living in indigent conditions and there is no one to financially support the family of the deceased. Therefore, the respondents may be directed to provide the appointment to the applicant on compassionate basis.

5. This OA has been considered very carefully and I find that the application dated 22.08.2006 (Annexure A/1) submitted by the applicant is very sketchy and does not give all the details required for compassionate appointment. It is seen that the applicant has preferred the application under the Scheme of Compassionate Appointments issued vide OM No.14014/20/90-Estt.(D) dated 9.12.1993 (Ann.A/3), whereas the above scheme has been revised. The relevant orders have now been issued by the Government of India, Department of Personnel & Training, vide OM No.14014/6/94-Estt.(D) dated 9.10.1998. The above application was submitted about one year back but no

response has been received so far. Therefore, the applicant is directed to submit a revised application to the respondents within a period of 15 days of the receipt of this order under the revised scheme issued by the DOP&T vide their letter dated 9.10.1998 (supra).

6. The interest of justice would be met if the respondents are directed to consider the applicant's application, that will be submitted by him for appointment on compassionate grounds, and pass a reasoned and speaking order thereon. Hence, the respondents are directed to consider the request of the applicant for appointment on compassionate grounds and pass order thereon within a period of four months from the date of receipt of this order. If the applicant is found otherwise suitable, he may be given appointment on compassionate grounds depending upon the vacancy position and rules and regulations to fill up such type of vacancies. On passing the order by the respondents, the applicant will be at liberty to approach this Tribunal if any grievance still survives. The OA is, therefore, allowed accordingly.

Karsem Lal
(TARSEM LAL)
MEMBER (A)

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